

(c) No, Sir.

(d) Recruitment Rules were framed as per the standard guidelines prescribed by the Government. The professional requirement of the Organisation and the promotional avenues of the departmental employees were also kept in view.

(e) No, Sir.

(f) Does not arise.

(g) The representations received from the staff of JCB were examined and it was not considered necessary to re-examine the Recruitment Rules afresh.

Activities of Islamic Cultural Centre to help Indian Muslims

3182. SHRI K. P. SINGH DEO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that an Islamic Cultural Centre has sponsored a Programme to assist over eight crore muslims in India who are allegedly suffering from religious discrimination;

(b) if so, the details about the organisation mentioned above; and

(c) whether Government have permitted this organisation to work in India?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) So far no activities in India in pursuance of the said Plan of the London-Based Islamic Cultural Centre have come to notice of the Government.

(b) and (c). Do not arise.

केन्द्रीय सरकार स्वास्थ्य योजना के अन्तर्गत खान श्रमिक कल्याण संगठन कर्म (बिहार) से सम्बन्ध कर्मचारियों में असंतोष

3183. श्री त्रिलोक चन्द: क्या श्रम मंत्री यह बताने की कृपा करेंगे कि:-

(क) क्या केन्द्रीय सरकार स्वास्थ्य योजना के अन्तर्गत खान श्रमिक कल्याण संगठन, कर्म

(बिहार) से सम्बन्ध कर्मचारियों में कथित गबन और कुप्रबन्ध के प्रश्न पर असंतोष व्याप्त है; और

(ख) क्या इस बारे में कोई कार्रवाई की गई है और यदि हां, तो तत्सम्बन्धी ब्यौरा क्या है?

श्रम मंत्रालय में उप मंत्री (श्री पी. बॅकट रेड्डी): (क) और (ख). 31 दिसम्बर, 1980 की स्थिति के अनुसार बिहार में अन्क खान श्रम कल्याण संगठन के औष-धालयों और दो अस्पतालों में 17 सी. एच. एस. डाक्टर कार्य कर रहे थे। सेवा सम्बन्धी मामलों के बारे में कुछ अभ्यावेदन प्राप्त हुए हैं जिन पर विचार किया जा रहा है।

Action taken against M/s. Sharpedge for non compliance with export obligation

3184. SHRI RAM SWARUP RAM: Will the Minister of INDUSTRY be pleased to refer to reply given to Unstarred Question No. 4454 on 16th July, 1980 regarding export obligation of M/s. Sharpedge Ltd. and state:

(a) the nature of action taken against M/s. Sharpedge for non-compliance with Export obligations imposed by Government in their industrial licence;

(b) whether it is also a fact that as per Industry Rules this firm can be granted expansion licence only on the basis of 60 per cent export condition; and

(c) if so, whether Government proposed to grant expansion to this firm in a non-priority area notwithstanding their failure to comply with Government's previous conditions and also in relaxation of industry rules?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a): The legal undertaking executed by M/s. Sharpedge Limited was enforced by the office of Joint Chief Controller of Imports & Exports, Bombay. The Com-